

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 48/89

DATED THE SECOND DAY OF FEBRUARY
NINETEEN HUNDRED AND EIGHTY NINE

PRESENT

Hon'ble Shri G. Sreedharan Nair, Judicial Member

&

Hon'ble Shri N. V. Krishnan, Administrative Member

V. S. Karunakaran

Applicant

Vs.

1. The Union of India
represented by the Secretary to Government
Ministry of Finance, New Delhi and

2. The Collector of Customs,
Customs House, Cochin-9

Respondents

M/s. K. Balakrishnan &
PV Ravikrishnan.

Counsel for
applicant

Mr. P.V. Madhavan Nambiar, SCGSC

Counsel for
respondents

O R D E R

(Pronounced by Hon'ble Shri G. Sreedharan Nair)

Heard counsel for the applicant. The application
is admitted.

2. As copies of the application and the documents
have been served on the Sr. Central Government Standing
Counsel, having regard to the nature of the relief
claimed in the application, we proceed to dispose of
the original application itself finally.

3. Heard counsel on either side.


4. The relief claimed in the application is to direct
the first respondent to consider and dispose of the appeal

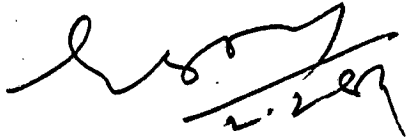
preferred by the applicant before the first respondent on 20.6.1988 (Annexure-II). The said appeal has been preferred against the order dated 23.5.1988 passed by the second respondent imposing upon the applicant the penalty of reduction in the pay of the applicant.

Admittedly, the appeal has not yet been disposed of.

It is stated by counsel for the applicant that the applicant is at the fag end of his career. In the circumstances, we hereby direct the first respondent to consider and dispose of the said appeal within a period of one month from the date of receipt of this order, which shall be despatched to the respondents on priority basis.

5. The application is disposed of as above.


(N. V. Krishnan)
Administrative Member
2.2.89


(G. Sreedharan Nair)
Judicial Member
2.2.89

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